

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**

**Petition No. 14/2007
(Suo-motu)**

In the matter of

Ensuring secure and reliable operation of Regional Grid by maintaining the grid frequency above 49.0 Hz.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon**Petitioner**

Vs

1. Uttar Pradesh Power Corporation Limited, Lucknow
 2. Haryana Vidyut Prasaran Nigam Limited, Panchkula
 3. Power Development Deptt., Govt. of Jammu & Kashmir, Jammu
 4. Punjab State Electricity Board, Patiala
 5. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
 6. Delhi Transco Limited, Delhi
 7. Gujarat Urja Vikas Nigam Ltd., Vadorada
 8. Maharashtra State Electricity Distribution Company Ltd., Mumbai
 9. Chhattisgarh State Electricity Board, Raipur
 10. Madhya Pradesh State Electricity Board, Jabalpur
 11. Transmission Corporation of Andhra Pradesh Ltd. Hyderabad
 12. Karnataka Power Transmission Corporation Ltd. Bangalore
- Respondents**

The following were present:

1. Shri S.K. Soonee, ED, PGCIL
2. Shri. S.R. Narasimhan, NRLDC

**ORDER
(Date of Hearing: 2.2.2007)**

In response to the direction given by the Commission in its order dated 15.1.2007 in petition No. 145/2006, Power Grid Corporation of India Limited under its letter dated 29.1.2007, has forwarded the data for scheduled drawals,

actual drawals and overdrawal by the State utilities on all India basis during the period from 25.12.2006 to 21.1.2007. On perusal of the details, it has been noticed that the most of the States in Northern, Western and Southern Regions have been consistently overdrawing power from the grid even when frequency was below 49.0 Hz. Overdrawals of the respondents during the week 15.1.2007 to 21.1.2007 are considered to be particularly serious.

2. We have heard Shri S.K. Soonee for the petitioner. The petitioner has submitted that most of the States in the three regions have been grossly disregarding the Indian Electricity Grid Code and has sought action against them.

3. We direct that the letter dated 29.1.2007 be treated as a petition, with Power Grid Corporation of India Ltd. as the petitioner. The petitioner is directed to serve copy of the petition (letter dated 29.1.2007) on the respondents within one week.

4. The respondents are directed to explain why appropriate action be not taken against them in terms of section 142 of the Electricity Act, 2003 read with section 149 thereof, for their failure to comply with the Grid Code. Their reply, duly supported by an affidavit, shall be submitted latest by 26.2.2007.

5. List this petition on 6.3.2007 for further directions.

Sd-/
(BHANU BHUSHAN)
MEMBER
New Delhi dated the 13th February 2007

sd-/
(ASHOK BASU)
CHAIRPERSON